

ANNEXURE-B

DIGICABLE NETWORK (INDIA) LIMITED (DNIL)
(UNDERGOING CORPORATE INSOLVENCY RESOLUTION PROCESS)

Financial Creditors as on Insolvency Commencement date (04.12.2020)

Updated upto 09.03.2022

<u>S. No.</u>	<u>Name of the Financial Creditor</u>	<u>Amount Claimed (Rs.)</u>	<u>Amount Admitted (Rs.)</u>	<u>Voting %</u>	<u>Security Interest*</u>
1	Alchemist Asset Reconstruction Company Ltd. (acting in its capacity as Trustee of Alchemist XX Trust)	206,11,54,419	206,11,54,419	79.30%	As per Note 1
2	Reliance Commercial Finance Limited	53,79,62,716	53,79,62,716	20.70%	As per Note 2
3	Stellar Interactive Media Pvt. Ltd	551,33,13,480	551,33,13,480	(Related Party)	Unsecured
4	Broadband Pacenet (India) Pvt. Ltd	96,56,06,931	96,56,06,931	(Related Party)	Unsecured
TOTAL		1877270491.16	154,10,32,572	100.00	

NOTES:

Note 1 : Security Interest - Alchemist Asset Reconstruction Company Ltd. taken from Axis Bank Limited through Agreement dated 26.11.2021.

Tangible & Intangible Assets

- All tangible movable machineries, plant machinery, fixtures, fittings other installation, cranes, furniture, computers and other accessories vehicles together with spares tools and accessories and all other articles lying on the premises or in the godowns of the borrower or in the custody of any person who are mercantile agents of the borrower or in the course of transit which may hereinafter be brought stored or be lying or upon the said premises of the borrower.



- The whole of the Borrower's movable goods and assets both present and future and including but without prejudice to generality of the foregoing words all stocks or raw material work in progress semi-finished goods and finished goods, packing materials, consumable stores and spares etc., whatsoever situate and or transit whether now belonging to or that may at any time during the continuance of this security belong to the borrower or that may be held by any party anywhere to the order and disposition of the borrower.
- All the present and future book debts, outstanding, monies, receivables, claims bills, contracts, engagements and securities which are now due and owing or which may at any time hereafter during

the continuance of this security become due and owing to the borrower in the course of its business by any person firm company or body corporate or by the Government of India or any State Government or Indian Railways or any Government Department or office or any Municipal or Local or Public or Semi Government body or authority whatsoever including those relating to the assets leased out and /or given on hire purchase basis.

- All the stock in trade both present and future consisting stock including raw material, stock in process, cash and other current assets whatsoever being movable properties now or at any time hereafter belonging to the borrower or at its disposal and now or at any time and from time to time hereafter stored or be stored or brought into or upon or in course of transit to its factory or premises or at any other place whatsoever and wheresoever in its possession or occupation or at any other premises or place.

Pledge on shares

- 40,86,100 equity shares of Broadband Pacenet (India) Private Limited held by M/s Stellar Interactive Media Pvt. Ltd.
- 39,25,860 equity shares of Broadband Pacenet (India) Private Limited held by M/s Stellar Interactive Media Pvt. Ltd.
- 17,05,882 equity shares of the Corporate Debtor held by Broadband Pacenet (India) Private Limited

Guarantees:-

- Mr. Jagjit singh Kohli
- Mr. jayesh Shah
- Stellar Interactive Media Pvt. Ltd.
- Broadband Pacenet (India) Pvt. Ltd



Note 2: Security Interest- Reliance Commercial Finance Limited

(Exclusive Charge)

- The underground duct of 73 Kilometers of Optic Fibre
- Cash flows, receivables, book debts and revenues of the Borrower, in the underground duct of 73 Kilometers of Optic Fibre (described in hereunder), both present and future and
- All the Borrower's rights, title, interest, benefits in the underground duct of 73 Kilometers of Optic Fibre (described hereunder) and related documents and contracts including guarantee, performance bond provided by any party and insurance policies in favour of the Borrower.

Pledge:-

- Repayments from Proceeds of shares Fastway transmission as follows- Minimum of 20% of proceeds from sale of share or Rs. 15 Crore of principle o/s plus accumulated interest
- Pledge of 15% of issued shares of Digicable Pvt. Ltd.

Guarantee:-

- Jagjitsingh kohli
- Yogesh shah

Note 3 : The amount of claim admitted and voting share may undergo a revision in case any additional information/document coming to the notice of the Resolution Professional warrants the same in terms of regulation 14(2) of CIRP regulations



Shamsheer Bahadur Singh
Resolution Professional
Digicable Network (India) Limited
(Undergoing CIRP)

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PLACE: NEW DELHI

DATED: 11.03.2022